

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 4
IB-2460(ND)/2019
IA/1233/2022

IN THE MATTER OF:

Mr. Vikram Jhunjhunwala

...PETITIONER

Vs.

M/s. Xecute HR Solutions Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 19.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Liquidator :Ms. Shweta Saini, Adv.

For the Respondent/Corporate Debtor :

ORDER

IA/1233/2022

This clarification is sought with respect to the application filed by the Liquidator seeking early dissolution of the Corporate Debtor. The Liquidator is directed to clarify the following points and provide the requisite documents:

1. In the petition, it has been stated that the Respondents of I.A. 2746 of 2021 paid a sum of Rs. 40,68,837.29 to the Applicant via a demand draft on 21.09.2021. However, no detailed list of distribution is provided in the petition. Therefore, the Liquidator is directed to provide a detailed list of the distribution of proceeds to creditors and other stakeholders of the Corporate Debtor.
2. As per Regulation 45 of the IBBI (Liquidation Process) Regulations, 2016, the Liquidator shall submit an application along with the final report and the compliance certificate in Form H to the Adjudicating Authority, even in the case of an application for early dissolution.

However, no Form H has been filed along with the application.
Therefore, the Liquidator is directed to file Form H.

The Liquidator is directed to file the requisite documents within 15 days from today.

List the matter for compliance on **05.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)